

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 27252-27256/2023

[Arising out of impugned final judgment and order dated 29-09-2023 in LPA No. 228/2021 29-09-2023 in LPA No. 229/2021 29-09-2023 in LPA No. 232/2021 29-09-2023 in LPA No. 235/2021 29-09-2023 in LPA No. 743/2021 passed by the High Court of Gujarat at Ahmedabad]

SURPALSINH BHARATSINH KHANT & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 105876/2024 - ADDITION / DELETION / MODIFICATION PARTIES
IA No. 103633/2024 - ADDITION / DELETION / MODIFICATION PARTIES
IA No. 42525/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 256416/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 76627/2024 - PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS

Date : 29-01-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) :Mr. Niranjana Reddy, Sr. Adv.
Mr. Shailesh Madiyal, Sr. Adv.
Mr. Pradhuman Gohil, Adv.
Mrs. Taruna Singh Gohil, AOR
Mr. Alapati Sahithya Krishna, Adv.
Ms. Hetvi Ketan Patel, Adv.
Mr. Rushabh N. Kapadia, Adv.
Ms. Taniya Bansal, Adv.
Ms. Kawalpreet Kaur, Adv.
Mr. Pulkit Khanduja, Adv.

For Respondent(s) :Ms. Aishwarya Bhati, A.S.G. (NP)
Mr. Sudarshan Lamba, AOR
Ms. Shivika Mehra, Adv.
Mr. Anirudh Bhatt, Adv.
Mr. Santosh Kr., Adv.
Mr. Ishaan Sharma, Adv.
Mr. Gaurang Bhushan, Adv.
Mr. Gobind Kumar, Adv.
Mr. Rajbahadur Yadav, Aor, Adv.

Ms. Ankita Chaudhary, AOR
Mr. Avnish Dave, Adv.
Mr. Parmod Kumar Vishnoi, Adv.
Mr. Shreyas Balaji, Adv.
Mr. Chand Kapoor, Adv.

Mrs. Manisha T. Karia, Sr. Adv.
Mr. Rohan Trivedi, Adv.
Mr. Deepin Deepak Sahni, Adv.
Mr. Vishal Navale, Adv.
Ms. Shreya Gupta, Adv.
Ms. Ananya Arora, Adv.
Mr. Varun Khetwani, Adv.
Mr. Anandh K., Adv.
Mr. Ang Bajaj, Adv.
Mr. Anirudh Kate, Adv.
Ms. Iyer Shruti Gopal, AOR

Mr. Nikhil Goel, Sr. Adv.
Mr. Ashutosh Ghade, AOR
Mr. Adithya Koshy Roy, Adv.
Ms. Riddhi Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. We are not inclined to interfere with the common impugned judgment and order passed by the High Court. However keeping in mind the larger issue concerning illegal admissions affecting the future of the students, it is imperative to make further inquiry about the conduct of the following colleges:

- (1) Ananya College of Ayurved, Kalol.
- (2) Bhargava Ayurved College, Dahemi
- (3) Indian Institute of Ayurved, Rajkot
- (4) B.G. Garaiya Ayurved College, Rajkot
- (5) Global Institute of Ayurved, Rajkot
- (6) Jay Jalaram Ayurvedic Medical College, Shivpuri

2. Issue notice to the aforesaid colleges.

3. The concerned colleges are directed to file a detail affidavit indicating the circumstances in which they have illegally continued the students for the 3rd, 4th and 5th year of the course.

4. In the meanwhile, we also direct the Gujarat Ayurved University as well as the Central Council of India Medicine to constitute a Joint Committee, conduct a detail inquiry and file a detail report. The Committee will be entitled to call for such informations from the students as well as documents from the colleges. We direct that the students as well as the said Colleges will extend full cooperation to the Committee in conducting the inquiry.

5. List after four weeks.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
ASSISTANT REGISTRAR